

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MRS. JUSTICE ANU SIVARAMAN

&

THE HONOURABLE MRS. JUSTICE M.R. ANITHA

TUESDAY, THE 12TH DAY OF MAY 2020 / 22ND VAISAKHA, 1942

W.P.(CrL.).107/2020

Petitioner:-

Vishnuraj K,

Aged 26 yrs, S/o. Ramachandran K,

Ramakrishna Nilayam, Marathakkad, Kuppam P.O,

Taliparamba, Kannur, now residing at No.32,

Mulavarikkan Road, Konthuruthy, Thevara, Ernakulam-

By Adv.Sri. Jinish Paul P

Vs.

Respondents:-

1. State of Kerala, Rep. by its Secretary to the Home Department, Secretariat, Thiruvananthapuram- 695001.
2. The Superintendent of Police, Power house Junction, Sub Jail Road, Periyar Nagar, Aluva, Kerala-683101.
3. Circle Inspector of Police, Njarakkal Police Station, Ernakulam-682505.
4. Ravi, aged 48 yrs, Odikkaparambil (H), Thuruthipuram, Moothakunnam P.O., Ernakulam-683516, residing at Staff Quarters, Njarakkal Government Hospital, Njarakkal P.O., Ernakulam – 682505.

5. Vanitha, W/o.Ravi, aged 42 yrs, Odikkaparambil (H), Thuruthipuram, Moothakunnam P.O., Ernakulam-683516, residing at Staff Quarters, Njarakkal Govt Hospital, Njarakkal P.O., Ernakulam - 682505.

By Adv. SRI.V.MANU

ORDER

Anu Sivaraman, J.

Learned Public Prosecutor to get instructions from third respondent as to the contention that the detinue is in illegal confinement.

Post on 15.5.2020.

ANU SIVARAMAN, JUDGE

M.R. ANITHA, JUDGE

sou.